

**CENTRAL ADMINISTRATIVE TRIBUNAL,  
LUCKNOW BENCH,  
LUCKNOW.**

**Original Application No. 222 of 2011**

This the 04th day of July, 2011

**Hon'ble Mr. Justice Alok K Singh, Member-J**  
**Hon'ble Mr. S.P. Singh, Member-A**

G.S. Barnwal, Aged about 53 years, S/o late Sri Jagannath Barnwal, R/o Village & Post Lambhua, District Sultanpur.

.....Applicant

By Advocate : Sri Praveen Kumar

Versus.

1. Union of India through the General Manager, Northern Railway, Baroda House, New Delhi.
2. The Additional Divisional Railway Manager, Northern Railway, Lucknow.
3. The Senior Divisional Operating Manager, Northern Railway, Lucknow.

.....Respondents.

By Advocate :Sri Amar Singh Baghel for Sri M.K. Singh

**O R D E R (Oral)**

**By Justice Alok K Singh, Member-J**

Heard the learned counsel for the parties and perused the material on record.

2. With the consent of learned counsel appearing from both sides, this O.A. is being finally disposed of in the following manner.
3. By means of this O.A., the impugned punishment order dated 3.6.2011 (Annexure-1) has been challenged with all consequential benefits. Further, a request for

*(Signature)*

reinstatement of applicant in service has also been made.

4. From the other-side, preliminary objection has been filed saying that this O.A. is pre-mature as statutory appeal is still pending.

5. Concededly, statutory appeal has been made on 22.6.2010 as pleaded in para 4.10 of the O.A., which is still pending. A period of six months has already passed hence there does not appear to be much substance in the plea that this O.A. is pre-mature. More-over, learned counsel for the applicant makes a reasonable request that this O.A. may be disposed of finally with a direction to Opposite parties to consider and dispose of statutory appeal within a reasonable time by passing a well reasoned and speaking order. Learned counsel for Opposite parties has nothing to say substantial against it.

6. Finally, therefore, in view of the facts and circumstances as mentioned in brief hereinabove, this O.A. is disposed of with a direction to Opposite party no.2 to consider and decide the pending statutory appeal of the applicant dated 22.6.2010 (Annexure-7) expeditiously preferably within a period of three months from the date a certified copy of this order is produced before him by passing a reasoned and speaking order.

7. O.A. is accordingly disposed of finally with no order as to costs.

  
**(S.P. Singh)**  
**Member-A**  
*Girish/-*

  
**(Justice Alok K. Singh)**  
**Member-J**